

through the State Governments. In order to provide assistance at the District, Sub-Division and other levels, certain clerical staff was sanctioned from 1-8-1979 on a specified pattern of 1 UDC, 1 LDC and 1 Class IV official at the District level and 1 UDC or 1 LDC at the Sub-Division, Tehsil and Municipal levels. These posts were created by the State Governments as part of their departmental hierarchy but expenditure on these posts is met by the Central Government. Appointments to these posts were made by the State Governments either by adjusting officials already in position or by fresh recruitment. Details of appointments made are not available. Since the work connected with the enumeration was to be completed within a specific period, these posts were created temporarily and cases to exist from 31-5-81. The absorption of such employees on retrenchment has to be considered by the State Government.

(c) No directives have been issued by the Central Government.

Setting up of Cold Rolling Mill Complex at Orissa

*44. SHRIMATI JAYANTI PATNAIK: Will the Minister of INDUSTRY be pleased to state:

(a) whether his Ministry has received an application from the Industrial Promotion and Investment Corporation of Orissa Ltd. for setting up of a Cold-Rolling mill Complex at Orissa;

(b) whether the above application is under consideration of Government;

(c) if so, the expected time of issue of the letter of intent for opening the Cold-Rolling Mill Complex there; and

(d) the details about the progress made so far?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir. The application was received on 13-10-1980.

(b) to (d). After careful consideration of the application, a *prima-facie* rejection letter was issued to the applicant on 30-12-1980 on the ground that adequate capacity had already been licensed in the proposed line of manufacture and there was no scope for creation of more capacity in this field. The application was finally rejected by the Department of Steel on 23-2-1981.

Foreign Nationals Problem in Assam

*46. SHRI GHULAM RASOOL KOCHACK:

SHRI ATAL BIHARI VAJPAYEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Assam agitators had forwarded modified draft to the Centre on its latest proposal to solve the foreign nationals problem;

(b) whether during the month of October, 1981 many rounds of talks were held between the Union Government and the agitators;

(c) if so, the latest position of Assam problem;

(d) whether any final decision has been arrived at;

(e) whether any White Paper on the Assam dispute is being circulated; and

(f) if so, by what time?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) to (d). The latest proposals of AASU/AAGSP on the foreign nationals problem in Assam were discussed with representatives of AASU/AAGSP during talks held at the official level from October 29 to November 3, 1981, which ended inconclusively. The agitation leaders were invited for further talks to be held at Delhi on November 19, 1981. It was also suggested to them that if the date did not suit them another date could be fixed. However, in the meantime, they announced resumption of agitation.

They were advised again not to resume agitation and to come for talks.

(c) No, Sir.

(f) Does not arise.

Survey of Schemes for Industrial Development of Backward Areas

*47. SHRI CHINTAMANI PANIGRAHI: Will the Minister of INDUSTRY be pleased to state:

(a) whether a recent official study has revealed many distortions in the implementation of the schemes for industrial development of backward areas;

(b) whether it has been brought out that relatively more industrialised States have benefited more; and

(c) if so, what measures are being thought of to remove such distortions?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c). The Planning Commission had set up a National Committee on the Development of Backward Areas in order, inter alia, to review existing schemes for industrial development in backward areas and recommend strategies for effectively tackling the problem of backward areas. The recommendations made by the Committee in its Report on Industrial Dispersal are being examined by the Planning Commission for final decision of Government.

Goods Purchased in CSD(i) Canteen

*48. SHRI HARISH KUMAR GANGWAR: Will the Minister of DEFENCE be pleased to refer to the reply given to USQ. No. 4149 on 18th March, 1981 regarding 'departmental canteen stores' and state:

(a) whether goods produced by tiny sectors or got manufactured by people from them are not purchased by the CSD canteens even though they are cheap and quality goods on regional basis like safety matches,

which result in a boost to mechanised industry; and

(b) if so, reasons thereof?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) and

(b) Goods with proven popularity are purchased by the Canteen Stores Department at competitive prices from manufacturers including those from the small scale sector, depending upon the demand from customers entitled to buy from the Canteen Stores.

Revised Minimum Wages for Bidi Workers

*SHRI VIJAY KUMAR YADAV: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that several States including Bihar have not implemented the revised minimum wages fixed during last one year for "Bidi" workers;

(b) if so, the details of such States and reasons thereof;

(c) whether Government propose to evolve ways and means for the quick implementation of such revised wages and punishment for erring parties; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA):

(a) While there may be individual cases of employers who have failed to pay minimum wages as prescribed, it would not be correct to say that any State has not tried to implement the revised minimum wages fixed during the last one year.

(b) Does not arise.

(c) and (d). The responsibility for enforcement of minimum wages rests with the appropriate governments. In the case of minimum wages for bidi industry the State governments are the appropriate governments. They have been requested from time to